

[Shri P. K. Deo]

preach violence taking full advantage of the fundamental rights guaranteed under the Constitution. They want to sabotage the democratic institutions. The other day we saw a glimpse of it when this House was not allowed to function. It virtually amounts to waging war against the lawfully established Government and against the people of this country. Taking into consideration all these factors I would like to know if the Government are considering banning such of the Communist Parties who have taken to violence as their creed ..

SHRI S. M. BANERJEE : Let His Highness write to Her Majesty the Queen. What happened in Cuttack ?

SHRI P. K. DEO : ... and which are trying to hand over this country on a platter to our enemy. (*Interruptions*).

Secondly, if it is not possible to ban such Parties as the Government considering special law so that they could be tried summarily and if possible under martial law. The whole thing has to be viewed from the context of the Russian explanation where they tried to justify their invasion of Czechoslovakia on the plea that the Czechoslovakian people wanted such intervention. (*Interruptions*). It should be viewed from all the angles and I think the Home Minister will give a categorical answer to this question. (*Interruptions*).

श्री मोहम्मद भ्वा : (जयनगर) अध्यक्ष महोदय, क्या बंदेच्छिक मामले पर विवाद हो रहा है। यदि हाँ, तो हमें भी विवाद का मौका दीजिये। दुनिया भर का मतला घा रहा है, यह भी बोलें और हम भी बोलें।

SHRI Y. B. CHAVAN : The hon. Member has raised the same question which I have already answered. He has raised a question about legal action, banning political Parties, etc. I need not repeat my answer again.

SHRI P. K. DEO : My second question was not answered. I want a special law for summary trial of those people and if possible, martial law.

12.35 hrs,

PAPERS LAID ON THE TABLE

Audit Report, Railways, 1968

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I beg to lay on the Table a copy each of the following papers (Hindi version) :-

- (1) Audit Report, Railways' 1968, under article 151 (1) of the Constitution read with sub-section 3 (ii) of section 3 of the Official Languages Act, 1963.
- (2) Appropriation Accounts, Railways, for 1966-67, Part I—Review.
- (3) Appropriation Accounts, Railways, for 1966-67, Part II—Detailed Appropriation Accounts.
- (4) Block Accounts (including Capital statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways for 1966-67. [*Placed in Library. See No. LT-2379/68.*]

Notifications under Merchant Shipping Act and Annual Report of Seamen's Provident Fund Scheme.

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN) : Sir, on behalf of Dr. V.K.R. RAO,

I bag to lay on the Table :-

- (1) (i) A copy each of the following Notifications under sub-section (3) of section 458 of the Merchant Shipping Act, 1958 :-
 - (a) The Examination of Masters and Mates (Amendment) Rules, 1968, published in Notification No. G.S.R. 968 in Gazette of India dated the 25th May, 1968.
 - (b) G.S.R. 2008 published in Gazette of India dated the 16th November, 1968, containing corrigendum to G.S.R. 968 published in Gazette of India dated the 25th May, 1968.
- (ii) A statement showing reasons for delay in lying the Notification mentioned at item (i) (a) above,

[Placed in Library. See No. LT-2380/68.]

- (2) A copy of the Annual Report for the year 1967-68 on the working of the Seamen's Provident Fund Scheme, 1966. [Placed in Library. See No. LT-2381/68.]

U.P. Government Notifications under Kanpur and Meerut Universities Act.

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : I beg to lay on the Table a copy each of the following U.P. Government Notifications (Hindi and English versions) under sub-section (1) of section 31 of the Kanpur and Meerut Universities Act, 1965, read with clause (c) (iv) of the Proclamation, dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh :—

- (1) Notification No. CI (R)-4699/XV-39(9)-1966, published in Uttar Pradesh Gazette, dated the 28th September, 1968 containing the First Statutes of Kanpur University.
- (2) Notification No. CI (R)-7578/XV-39(9)-1966, published in Uttar Pradesh Gazette, dated the 28th September, 1968 containing the First Statutes of Meerut University. [Placed in Library. See No. LT-2382/68.]

Amendments to Indian Police Service Regulations and messages exchanged between Centre and Kerala

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table :—

- (1) A copy of Notification No. G.S.R. 1983, published in Gazette of India, dated the 16th November, 1968, making certain amendment to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955, under sub-section (2) of Section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-2383/68.]
- (2) A copy each of the following messages exchanged between the Central Government and the Government of Kerala regarding the

Essential Services Maintenance Ordinance, 1968, in pursuance of an assurance given by the Minister of Home Affairs in the House on the 19th November, 1968 :—

- (i) Wireless message No. 13/6(S)/68-Estt. (B), dated the 14th September, 1968 from HOME, NEW DELHI to all Chief Secretaries of State Governments, Lt. Governors/Chief Commissioners of Union Territories.
- (ii) Wireless message No. 13/6(S)/68-Estt. (B) dated the 17th September, 1968 from HOME, NEW DELHI to all Chief Secretaries of State Governments, Lt. Governors/Chief Commissioners of Union Territories.
- (iii) Crash message No. 54851/SS4/68/HOME, dated the 18th September, 1968 from Chief Secretary, Kerala to HOME, NEW DELHI.
- (iv) Crash Wireless message No. 59/14/68-Poll.I(B), dated the 19th September, 1968 from HOME, NEW DELHI to Chief Secretary, Trivandrum.
- (v) Wireless message No. 54851/SS4/68-HOME, dated the 19th September, 1968 from Chief Secretary, Kerala to HOME, NEW DELHI.
- (vi) C.C.B. message No. 40873, dated the 23rd September, 1968 from HOME, NEW DELHI to Chief Secretary, Kerala, Trivandrum.
- (vii) Wireless message, dated the 26th September, 1968 from Chief Secretary, Trivandrum to HOME, NEW DELHI.
- (viii) Wireless message, dated the 27th September, 1968 from Chief Secretary, Kerala, Trivandrum to HOME, NEW DELHI. [Placed in Library. See No. LT-2384/68.]

12.37 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the